

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-516**

IB-2354/ND/2019

IA-6689/2023, IA-4011/2023, IA-4006/2023, IA-4007/2023, IA-4008/2023,  
IA-4009/2023, IA-4012/2023, IA-4013/2023, IA-4016/2023, IA-4017/2023,  
IA-4018/2023, IA-384/2023, Contempt Petition-32/2023

**IN THE MATTER OF:**

Noble Cooperative Bank Ltd

**.....Applicant**

**Vs.**

Jarvis Infratech Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC Liq.

**Order delivered on 06.02.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Gaurav Mitra, Adv Vipul Kumar  
For the Respondent : Adv Rohit Bansal in IA/4016/2023, in I.A. No. 4013  
of 2023 : for Respondent no. 1 Adv. Siddharth Sangal  
with Adv. Chirag Sharma  
For the Liquidator : Adv. Govind Bhardwaj  
For the Director : Adv Vivek Sinha and Adv Shubham Bharara

**ORDER**

**IA-384/2023:-**

Pleadings are completed. List this application before the Regular Bench on 01.03.2024.

**Contempt Petition No. 32/2023:-**

Perusal of the file shows that reply on behalf of the respondent is not available on record till today. A final & last opportunity is being given to the Respondent to file reply. Post it on **01.03.2024**.

All other IAs be listed before the Regular Bench on **01.03.2024**.

In the meantime, parties are directed to complete the pleadings before the next date of hearing.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (J)**